

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7950/2014

(Arising out of impugned final judgment and order dated
02/05/2014 in CRLA No. 361/1992 passed by the High Court of
Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and impleadment and permission to file
additional documents and office report)

Date : 01/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mrs. Naghma Imtiaz, Adv.
Mr. Antony R. Julian, Adv.
For M/s. Equity Lex Associates

For Respondent(s)

Mr. Irshad Ahmad, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhish Kumar, AOR

Mr. Shakeel Ahmed, AOR
Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the

petitioner seeking adjournment for one week, the matter is
Signature Not Verified adjourned for one week.

Digitally signed by

R.NATARAJAN

Date: 2016.08.02

16:42:58 IST

Reason:

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master